

अलावा Additional Secretary की अध्यक्षता में जो High Power Committee बनी है, इन सबकी report आने के बाद सरकार इस पर विचार करेगी।

SHRI P. BHATTACHARYA: Sir, firstly, what is the total number of pensioners under Employees Provident Fund Scheme up to 30th June, 2018? Secondly, Sir, some Government organisations are not paying their contributions for their workers. So how many Government organisations are there which did not pay their contributions towards Employees Provident Fund Scheme?

श्री अर्जुन राम मेघवाल: सभापति जी, माननीय सदस्य ने पहले सवाल में पूछा है कि टोटल पेंशनधारी कितने हैं, उनकी संख्या 62,42,807 है। मैं आपके माध्यम से सदन को बताना चाहता हूँ कि 1000 रुपए से नीचे पेंशन का जो मामला था — जिनकी minimum पेंशन ₹ 1000 थी, 40 परसेंट तक हमने उसमें relief पहुंचाई है। ...*(व्यवधान)*...

SHRI P. BHATTACHARYA: Sir, I am asking about Government sector. ...*(Interruptions)*...

MR. CHAIRMAN: No cross-supplementary please. ...*(Interruptions)*...

SHRI ARJUN RAM MEGHWAL: I am replying to that. In respect of the Government sector or even the private sector, the matter is in the Supreme Court, 21 रिट्स पेंडिंग हैं। उनका जवाब आने के बाद, हाई पावर्ड कमेटी की रिपोर्ट आने के बाद ही सरकार इस पर विचार करेगी।

Action against pilots found drunk

*152. SHRI DHIRAJ PRASAD SAHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total number of pilots found to be drunk before flight operation during each of the last three years, airport-wise and airline-wise;

(b) the action taken against them; and

(c) the action taken on being detected Breathalyzer (BA) positive second time?

THE MINISTER OF CIVIL AVIATION (SHRI SURESH PRABHU): (a) to (c) A Statement is laid on the table of the House.

Statement

(a) During the last three years, a total of 132 pilots of scheduled and non-scheduled operators were tested breath-analyzer positive during pre-flight medical examination, as per the details below:—

Year	No. of Pilots
2015	43
2016	44
2017	45

Airport-wise details are given at Annexure-I (*See below*) and Airline-wise details are given at Annexure-II (*See below*).

(b) Following enforcement action was taken against the pilots who were tested breath-analyzer positive during pre-flight medical examination during the last three years:—

- (i) 112 pilots were tested breath-analyzer positive for the first time and the privileges of their pilot license were suspended for a period of 03 months.
- (ii) 15 pilots were tested breath-analyzer positive for second time and the privileges of their pilot license were suspended for a period of 03 years.
- (iii) 01 pilot was tested breath-analyzer positive for third time and his pilot license was cancelled.
- (iv) 04 expatriate pilots were tested breath analyzer positive and their FATA were cancelled.

(c) In case a pilot tests positive breath-analyzer for second time, the privileges of his/her pilot license are suspended for a period of 03 years under the proviso of CAR Section 5, Series F, Part-III.

Annexure-I

Airport-wise details of pilots tested

Airport	2015	2016	2017
Delhi	11	14	16
Mumbai	13	12	09
Chennai	4	04	06
Bangalore	3	04	02
Hyderabad	3	00	02
Chandigarh	0	00	01
Kolkata	5	04	05
Trivandrum	1	01	00

Airport	2015	2016	2017
Trichy	0	00	00
Calicut	0	00	00
Cochin	0	00	00
Dubai	0	01	01
Mangalore	0	01	00
Madurai	0	00	01
Jaipur	0	00	00
Juhu	0	00	00
Pune	1	02	00
Goa	1	01	00
Sharjah	1	00	00
Juhu	00	00	02
TOTAL	43	44	45

*Annexure-II**Airline-wise details of Breath-Analyzer positive case of pilots*

Airlines	2015	2016	2017
Air India	09	14	05
Indigo	13	09	09
Air India Charters	00	02	02
Blue Dart	00	00	00
Jet Lite	00	00	04
Spice Jet	05	07	08
Go Air	03	01	02
Jet Airways	12	08	09
Alliance Air	00	00	01
Air Asia	01	01	01
Vistara	00	01	02
Air Pegasus	00	00	00

Airlines	2015	2016	2017
Quickjet	00	00	00
Truejet	00	00	00
NSOP	00	01	02
TOTAL	43	44	45

श्री धीरज प्रसाद साहु: सभापति महोदय, माननीय मंत्री जी ने उत्तर में मदिरा-पान किए हुए पायलटों के विरुद्ध की गई कार्रवाई के संबंध में पिछले तीन वर्षों के जो आंकड़े दिए हैं, उनके अनुसार 2015 में 43, 2016 में 44 और 2017 में 45 पायलटों पर कार्रवाई की गई है। आंकड़े बताते हैं कि इस संख्या में लगातार वृद्धि हो रही है। मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ कि क्या सरकार ऐसी कोई योजना बना रही है, जिससे इन बढ़ते हुए आंकड़ों पर रोक लगाई जा सके?

श्री सुरेश प्रभु: सर, मैं सबसे पहले इस भ्रम को दूर करना चाहता हूँ कि आंकड़े बढ़ रहे हैं, क्योंकि जब 40 हजार टेस्ट्स किए जाते हैं, तो उनमें से एक पायलट के प्रीबोर्डिंग टाइम पर उड़ान-पूर्व चिकित्सकीय परीक्षण के दौरान श्वास-विश्लेषक में सकारात्मक (ब्रेथ एनेलाइजर पॉजिटिव) पाया जाता है यानी उसमें alcoholic content है। इस प्रकार से यदि 40 हजार टेस्ट्स किए जाते हैं, तो उनमें एक में श्वास-विश्लेषक में सकारात्मक पाया जाता है और वह पायलट बाद में प्लवाई नहीं कर सकता है। हमारे देश की जो व्यवस्था है, अगर आप विदेश की तुलना में देखेंगे, तो पाएंगे कि विदेश में इसके लिए random testing होती है, जब कि हमारे यहां बोर्डिंग के पहले 100 प्रतिशत पायलटों की टेस्टिंग की जाती है, इसलिए मैं यह मानता हूँ कि यह चिंता का विषय बिल्कुल नहीं है, बल्कि मैं तो यह कहूंगा कि हमारे देश में इसके लिए जो व्यवस्था है, यह बहुत बेहतरीन व्यवस्था है।

श्री धीरज प्रसाद साहु: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ कि थकान के कारण होने वाली दुर्घटनाओं को रोकने के लिए बनाई जा रही Fighting Risk Management Policy की मौजूदा स्थिति क्या है?

श्री सुरेश प्रभु: सर, वैसे तो यह सवाल थोड़ा सा अलग है, लेकिन मैं आपको आश्वस्त करना चाहता हूँ कि हवाई जहाज में सफर करने वाले सभी लोगों की सुरक्षा को ध्यान में रखते हुए आने वाले समय में जिन चुनौतियों का हमें सामना करना पड़ेगा, जिस तरह से हवाई यातायात में वृद्धि हो रही है, उसको ध्यान में रखते हुए व्यापक स्वरूप में एक व्यवस्था बनाने की योजना सरकार के विचाराधीन है। उसके ऊपर काम भी चल रहा है। मैं आपको यह आश्वस्त करना चाहता हूँ कि इसमें सुरक्षा का पूरी तरह से ध्यान रखा जाएगा और उसमें zero tolerance भी होगा।

SHRI MAHESH PODDAR: Mr. Chairman, Sir, through you, I would like to ask the hon. Minister as to whether there is any provision for the cabin crew to go through tests like the pre-flight breath-analyzer test. If so, what are the findings?

SHRI SURESH PRABHU: Sir, this is a very robust system, which has been proved beyond doubt and the sensitivity of the system is excellent, and, therefore, once you actually carry out the test, you can be assured of the fact as to whether the person has any alcoholic content or not. The moment it is noticed, he is de-rostered, and, for the first three months, he is not allowed to fly...

MR. CHAIRMAN: It is about pilots but the hon. Member has asked about the other staff members; the cabin crew.

SHRI SURESH PRABHU: It is there not only for these persons but also for the maintenance staff. Sir, as far as flying crew is concerned, they are subject to the test but not to that extent because they are not in the 'safety' category. But people, who are actually going to have an effect on the flight operations, whether it is maintenance or training staff, are subject to this test.

DR. SANTANU SEN: Sir, I want to know as to whether any Code of Conduct or more stringent Code of Conduct for the pilots is being set up or drafted and whether it is available in the public domain.

SHRI SURESH PRABHU: Sir, it is definitely available in public domain.

श्री संजय सेठ: सभापति महोदय, इसमें pre-flight check के बारे में तो बताया गया है, लेकिन मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या post-flight check की कोई व्यवस्था है? चूंकि इंटरनेशनल फ्लाइट्स के अंदर liquor available होता है, इसलिए मैं यह जानना चाहता हूँ कि क्या post-flight check के लिए भी कोई मापदंड रखे हुए हैं?

श्री सुरेश प्रभु: सर, जब विदेश से हमारी फ्लाइट्स आ जाती हैं, विदेश में इसके लिए उनकी अपनी व्यवस्था होती है, उसके तहत वे उनकी टेस्टिंग करते हैं, लेकिन यहां आने के बाद भी हम उनकी टेस्टिंग करते हैं। इस संबंध में उत्तर में दिए गए टेबल में आपने देखा होगा कि दुबई से और शारजाह से जो लोग आए थे, जब उनका भी टेस्ट पॉजिटिव पाया गया, तो उनको भी de-roster किया गया।

Bringing natural gas and ATF under GST

*153. DR. KANWAR DEEP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that natural gas and Aviation Turbine Fuel (ATF) are being brought under the Goods and Services Tax (GST);

(b) if so, what is the response of the States; and

(c) how does the Central Government propose to compensate losses of States?